

High Court of Jammu and Kashmir at Jammu

CIRCULAR

No:- 44

Dated:- 06/11/2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01.03.2007 on their own, without proper sanction from the High Court and at times it is also being observed that some officers draw excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also become a daily affair that Judicial Officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

In this regard, all Judicial Officers are hereby impressed upon to ensure:-

1. the strict compliance of the aforesaid SRO and guidelines framed there-under;
2. that they do not avail the said benefit of one month leave salary of their own;
3. that from now onwards, their letter of requests for one month leave salary, shall contain the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed;
4. that in case any Judicial Officer has drawn/availed the said benefit of his own in the past, he shall bring the fact to the notice of this registry so that post-facto sanction could be accorded and their service record is updated accordingly.

And note that any laxity in this regard shall be viewed seriously.

By order.

R. S. Jain
6/11/17
(R. S. Jain)
Registrar General

Dated:- 06/11/2017

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K.

..... for information of His Lordship Hon'ble the Chief Justice High Court of J&K.

2. Registrar Vigilance, High Court of J&K.

3. Principal District & Sessions Judge_____

.....For information and necessary compliance. You are also requested to get the same circulated amongst the Judicial Officers working under your jurisdiction for their information and strict compliance.

4. Chief Accounts Officer, High Court of J&K, Jammu.

.....for information.

5. Incharge NIC, for uploading the same on the High Court website.

.....for information and necessary action.

Amr
6/1/17
Registrar General